

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO(S).5455/2023

LAL LAKHIANI & ORS.

APPELLANT(S)

VERSUS

PURI CONSTRUCTION PRIVATE LIMITED & ANR.

RESPONDENT(S)

WITH

CIVIL APPEAL No. 5456/2023

O R D E R

We have heard learned counsel for the appellants and learned counsel for the respondents.

It is noted that in terms of the communications dated 21.02.2023 and 19.01.2023 there are two compliances by the respondents inasmuch as principal amount of Rs.1,66,62,514/- has been paid to the appellants herein. It is only thereafter, that is, on 30.07.2023 that this appeal has been filed seeking payment of interest.

We do not think that the prayer sought for by the appellants herein would call for any consideration as such in view of the payment of the amount and compliances made by the respondents herein in terms of the order of the National Consumer

Disputes Redressal Commission, New Delhi.

Hence, the appeals are dismissed.

**Pending application(s), if any, shall stand
disposed of.**

....., J
(B.V. NAGARATHNA)

....., J
(MANOJ MISRA)

**NEW DELHI
APRIL 30, 2025**

ITEM NO.2

COURT NO.7

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S).5455/2023

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APPELLANT(S)

VERSUS

PURI CONSTRUCTION PRIVATE LIMITED & ANR.

RESPONDENT(S)

WITH

C.A.NO. 5456/2023 (XVII-A)

Date : 30-04-2025 These appeals were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) : Mr. Gaurav Gupta, Adv.
Mr. Rupal Gupta, Adv.
Ms. Mrinal Kanwar, AOR

For Respondent(s): Mr. Pravin Bahadur, Adv.
Mr. Amit Agarwal, Adv.
Ms. Kanika Gomber, Adv.
Mr. Saurabh Kumar, Adv.
Mr. S Anjani Kumar, Adv.
Mr. Eshan Badhuni, Adv.
Mr. Vishnu Kant, AOR

UPON hearing the counsel the Court made the following
O R D E R

Appeals are dismissed in terms of the signed
order.

Pending application(s), if any, shall stand
disposed of.

(B. LAKSHMI MANIKYA VALLI)

(DIVYA BABBAR)

